

Bail Matter No. 33/2020
FIR No. 07/2015
PS ACB
Suresh Chand Vs. State

13.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused with Counsel Sh. Ram Singh Soni.
- : IO Inspector Anita Sharma is also present.

Heard.

Ld. Counsel for the accused submits that he has sent a copy of letter on the e-mail of the Court, i.e. letter dated 11.03.2020, under which he had informed the investigating officer regarding his willingness to join the investigation.

On the other hand, IO informs that after interim order was passed in favour of the accused by this Court on 17.02.2020, two communications were sent to FSL, Rohini asking them to inform the convenient date/s for recording voice sample of accused, but no response has been received from FSL, Rohini till date.

Since March 2020 because of Covid-19 pandemic situation, initially lockdown was imposed and still there are restrictions and therefore reply from FSL, Rohini might not have been received.

In such circumstances, **interim order in favour of the accused vide order dated 17.02.2020 is extended on the same terms & conditions till 25.09.2020.**

List this matter on **25.09.2020.**

A copy of this order be supplied to the Ld. Prosecutor; accused; Counsel for the accused and; the investigating officer, through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

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(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
13.08.2020
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CC No. 138/19
FIR No. 45/2007
PS ACB
State Vs. Sushil Kumar & Ors.

13.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused No.1 Sushil Kumar is not present, but his counsel Sh. S. B. Shaily is present.
- : Accused No.2 Veer Pal is not present, but his counsel Sh. Rakesh Kumar is present.
- : Accused No.3 Dinesh Gupta is not present, but his counsel Sh. Yogesh Verma is present.

- : Accused No.4 Vinod Kumar Sharma is not present. Even his counsel is not present.
- : Accused No.5 Anil Gupta is not present. Even his counsel is not present.
- : Accused No.6 Jitender is not present, but his counsel Sh. Praveen Aggarwal is present.
- : IO Inspector Rohtash is present.

The matter is at the stage of prosecution evidence, therefore, as per office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through video conferencing.

Put up for appearance on **05.09.2020**.

A copy of this order be supplied to the Ld. Prosecutor, the accused persons and their respective counsels, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

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(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi

13.08.2020

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